
(2021) 07 SEBI CK 0082

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 72, 108, 109, 159, 160, 199, 207, 208, 209, 210, 211, 212, 231 Of 2021, Miscellaneous Application No. 156, 157, 212, 213, 246, 539, 832 Of 2021

Sorabh Kumar Poddar And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 13-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0082

Hon'ble Judges : Tarun Agarwala, Presiding Officer

Bench : Single Bench

Advocate : Prakash Shah, Kushal Shah, Suraj Chaudhary, Nishit Dhruva, Hridhay Khurana, Chirag Bhavsar, Yash Garach, Aalisha Shah, Sahebrao Wamanrao Buktare, Ravi Vijay Ramaiya, Jaikishan Lakhwani, Shradha Achliya

Judgement

Tarun Agarwala Presiding Officer

1. Rejoinders in some of the appeals have not been filed. Let that be done within four weeks from today. List on September 16, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.